

wpurgent2-2020

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
WRIT PETITION URGENT 2 OF 2020 (TO BE NUMBERED SUBSEQUENTLY)

COURT ON ITS OWN MOTION

IN RE: Extension of Interim Orders

CORAM:

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR.JUSTICE A.A.SAYED,  
HON'BLE MR.JUSTICE S.S.SHINDE  
HON'BLE MR.JSTICE K.K.TATED

PRESENT:

SHRI A.A.KUMBHAKONI, ADVOCATE GENERAL,  
SHRI A.C. SINGH, ADDITIONAL SOLICITOR GENERAL OF INDIA,  
SHRI MILIND SATHE, PRESIDENT, BOMBAY BAR ASSOCIATION,  
SHRI BIRENDRA P. SARAFT, SECRETARY, BOMBAY BAR ASSOCIATIO, &  
SHRI SANJEEV KADAM, PRESIDENT OF ADVOCATES' ASSOCIATION OF  
WESTERN INDIA.

P.C.

ORDER  
15.04.2020

1. In view of the earlier order dated 26<sup>th</sup> March 2020, a hearing was held today after meeting which decided to continue the prevalent arrangement of taking up matters till 5<sup>th</sup> May 2020 and to hold a meeting on administrative side to take stock of the situation on 4<sup>th</sup> May 2020.

2. In this situation, the interim orders and arrangement continued by an order dated 26<sup>th</sup> March 2020 till 30<sup>th</sup> April 2020 shall continue further till 15<sup>th</sup> June 2020 subject to the same liberty to aggrieved party to move for vacation thereof.

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3. It is also clarified that while calculating time for disposal of matters made time bound by this Court, the period for which the order dated 26<sup>th</sup> March 2020 continues to operate shall be added and time shall stand extended accordingly.

4. This order be published on the official website of this court and its copy shall also be forwarded to all concerned.

HON'BLE THE CHIEF JUSTICE

HON'BLE MR.JUSTICE A.A.SAYED

HON'BLE MR.JUSTICE S.S.SHINDE

HON'BLE MR.JUSTICE K.K.TATED.

